

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL,  
JAIPUR BENCH,  
JAIPUR.  
\*\*\*\*

2  
A 2

Date of Decision: June 30, 1993.

OA 110/93

MITHALAL NAGAR

... APPLICANT.

Vs.

UNION OF INDIA & ORS.

... RESPONDENTS.

CORAM:

HON. MR. GOPAL KRISHNA, MEMBER (J).  
HON. MR. O.P. SHARMA, MEMBER (A).

For the Applicant ... SHRI K.L. THAWANI.

For the Respondents ... ---

PER HON. MR. GOPAL KRISHNA, MEMBER (J):

The applicant, Mithalal Nagar, has filed this petition u/s 19 of the Administrative Tribunals Act, 1985, praying therein that the impugned order dated 26.12.90 (Annexure A-1) be quashed and the respondents be directed to give one more chance to the applicant to appear in the examination for promotion to the post of Inspector of Post Offices in lieu of the withdrawal of his candidature in the year 1987.

2. We have heard the learned counsel for the applicant and have perused the records. The learned counsel for the applicant does not want to press this application on merits and instead he wants that the representations already made by him to the Chief Postmaster General, Rajasthan Circle, Jaipur, dated 15.9.90 and 26.6.92 be decided through a detailed order covering all the points raised in these representations.

3. The OA is, therefore, disposed of with the following directions:— The representations made by the applicant on

(S)

A 2/2

15.9.90 and 26.6.92, marked as Annexure A-2 and A-3 respectively on the record, shall be disposed of by the respondents on merits through a speaking order within a period of one month from the date of receipt of a copy of this order.

4. The applicant shall be at liberty to file a fresh OA, if so advised, after a decision has been taken on his representations.

( O.P. SHARMA )  
MEMBER (A)

Gopal Krishna  
( GOPAL KRISHNA )  
MEMBER (J)